

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 702/94.

Dt. of Decision : 22.6.94.

Mr. R. Hari Prasad

.. Applicant.

1. Union of India rep. by its  
Secretary, Ministry of Personnel,  
Public Grievances and Pensions,  
(Department of Personnel and Training)  
New Delhi.

2. Union Public Service Commission,  
rep. by its Secretary,  
New Delhi

Respondents.

Counsel for the Applicant : @.Smt. N. Shobha

Counsel for the Respondents : Mr. N.V. Ramana,  
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN I

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Heard Smt. N. Shobha, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

2. This application was filed praying for issual of a direction to the Respondents to consider the case of the applicant in regard to Civil Services Examination, 1994.

3. The applicant pleads that he is an O.B.C candidate and he sent the application for the said examination within the stipulated time, but the same was rejected by the UPSC vide letter dated 29-4-94 which was received by the applicant in May, 1994. The same was rejected on the ground that the applicant crossed 28 years by the cut off date. The applicant prays that the O.B.Cs also should be given relaxation in age upto 33 years just as in the case of SCs/STs and pending consideration of the same, the applicant may be permitted to appear for the examination.

4. We rejected the relief prayed for in OA 710/94 on the ground of lateness in approaching this Tribunal at a very late stage, as the examination is going to be held on 26-6-94 and there will not be sufficient time for this Tribunal for ~~despatching~~ issuing order to the UPSC, and for the UPSC to communicate it to the concerned centre.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARIJAN : MEMBER(A)

Dated: 22-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 702/94

T.A.No.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed

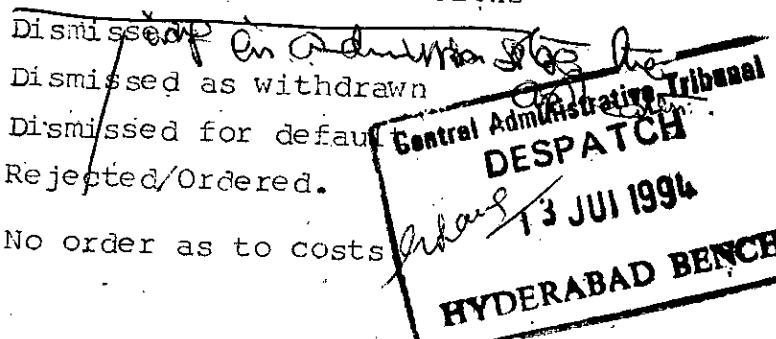
Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs

pvm



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No. 82  
(82)